IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)

ITEM No.32
I.A.No.429/2024 in
C.P. (IB)No.28/BB/2024

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
Anil Heeroji Lad ... Respondent

Order under Section 95 (1) of Insolvency and Bankruptcy Code, 2016

Order delivered on: 22.07.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri M.K.Shivaram
For the Respondent : Shri S. Vivekananda
For the RP : Shri Ullasa B.C, PCS

ORDER

I.A.No.429/2024:

1. Heard the Ld. Counsels appearing for the parties.
2. Shri S. Vivekananda, Ld. Counsel appearing for the Respondent requests time to file vakalath and objection. Therefore, three days' time is granted to the Respondent to file vakalath, and one week's time is granted to file objection, after duly serving the copy on the other side. Upon receipt of the same, one week's time is granted to the RP to file rejoinder, if any, thereto.
3. List the case on **03.09.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
T.KRISHNAVALLI
MEMBER (JUDICIAL)

Shruthi